

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri M. Deena Dayalan, Member**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**DATE OF HEARING: 31.10.2014**

**Petition No. 114/MP/2014**

**Sub:** Petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 24 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and section 67 (4) of the Electricity Act, 2003 to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction from this Hon'ble Commission relating to construction of 400/220 kV Yelahanka sub-station and LILO of Neelamangla-Hoody 400 kV S/C (Quad) line at 400/220 kV Yelahanka sub-station under System Strengthening in Southern Region- XIII and construction of Madhugiri-Yelahanka 400 kV D/C(Quad) line under System Strengthening in Southern Region- XIII.

Petitioner : Power Grid Corporation of India Limited

Respondents : Bangalore Electricity Supply Company Limited and others

**Petition No. 120/MP/2014**

**Sub:** Petition under section 79 (1) (c) & (k) of the Electricity Act, 2003 read with Regulation 54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 24 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking direction relating to construction of Mysore (Powergrid)- Kozhikode(Powergrid) 400 kV D/C line along with 400/220 kV Kozhikode substation and extension of Mysore substation under transmission system associated with KLaiga- 3&4 (2X235 MW) project.

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited  
and others

**Petition No. 83/MP/2014**

**Sub:** Petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 54 “ Power to Relax” and Regulation 55 “ Power to Remove Difficulty” of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 and Regulation 24 read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and section 67 (4) of the Electricity Act, 2003 to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon-Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli- Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.

Petitioner : Power Grid Corporation of India Limited

Respondents : Kerala State Electricity Board and others

Parties present : Shri Sanjay Sen, Senior Advocate, PGCIL  
Shri Hemant Singh, Advocate, PGCIL  
Shri Pawan Upadhyay, Advocate, PGCIL  
Shri Ankit Vij, PGCIL  
Shri Upendra Pande, PGCIL  
Shri R.P. Padhi, PGCIL  
Ms. Seema Gupta, PGCIL  
Shri Amit Bhargava, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Ms. Mandakini Ghosh, Advocate, KPTCL

**Record of Proceedings**

Learned proxy counsel for KPTCL submitted that arguing counsel in the Petition Nos. 114/MP/2014 and 120/MP/2014 is not available due to personal difficulty and requested to adjourn the matter. Learned senior counsel for the petitioner had no objection with the adjournment.

3. The Commission observed that the issues involved in the said petitions are same and with the consent of the parties, directed to list the petitions for hearing on 13.11.2014.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**